

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO.166 OF 2001@@
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DHANANJAY SHANKER SHETTY ... APPELLANT(S)

VERSUS

STATE OF MAHARASHTRA ... RESPONDENT(S)

(HEARD BY HON'BLE SHIVARAJ V. PATIL AND AGRAWAL, JJ.)

Date: 31.07.2002. This/These matter(s) were called on for
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For the Appellant(s) Mr. Arun K. Sinha, Adv.
Mr. Sunil Mehta, Adv.
Mr. Rakesh Singh, Adv.

For the Respondent(s) Mr. S.S. Shinde, Adv.
Mr V.N. Raghupathy, Adv.

UPON perusing the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice B.N. Agrawal pronounced the
judgment of this Court.

The appeal is allowed, conviction and sentence
awarded against the appellant are set aside and he is
acquitted of the charge. The appellant, who is in custody,
is directed to be released forthwith if not required in
connection with any other case.

.SP1

(K.K. Chawla)
Court Master

(Shelly Sengupta)
Court Master

[Reportable signed judgment is placed on the file]